

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 121 OF 2015

Dated : 18th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Sasan Power Ltd.

...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee
Mr. Janmali

Counsel for the Respondent(s) : Ms. Anushree Bardhan for R-14

Mr. Rajiv Srivastava for R-3 to 6

Mr. G. Umapathy
Ms. R. Mekhala for R-2

Mr. Rahul Dhawan
Mr. Shailabh Tiwari for R.11 & 12

ORDER

Learned counsel for respondent Nos. 3 to 6 states that he will be filing Vakalatnama during the course of the day and seeks two weeks time to file reply. He may file the same on or before 02.02.2016 after serving copy on the other side. Thereafter, rejoinder , if any, may be filed on or before 17.02.2016 after serving copy on the other side.

List the matter on **22.02.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk